

Notification of the Ministry of Health and Family Welfare

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health and Family Welfare) Notification No. G.S.R. 127(E)., dated the 11th February, 2025, publishing the Drugs Amendment Rules, 2025, under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library. See No. L.T. 2381/18/25]

- I. **Notifications of the Ministry of Ports, Shipping and Waterways**
- II. **Reports and Accounts (2023-24) of SCL, Chennai, Tamil Nadu and IWAI, Noida, Uttar Pradesh and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. S.O. 616(E)., dated the 4th February, 2025, exempting the Indian fishing boats of less than 24 meters in length from the requirements of the Merchant Shipping (Indian Fishing Boats Inspection) Rules, 1988, subject to the conditions mentioned therein, issued under of Section 435X of the Merchant Shipping Act, 1958.

(ii) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. S.O. 826(E)., dated the 17th February, 2025, regarding guidelines for specialised fishing vessels for fishing operations in the Southern Ocean, issued under clause (c) of Section 435B of the Merchant Shipping Act, 1958.

(iii) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. G.S.R. 155(E)., dated the 28th February, 2025, amending the Notification No. G.S.R. 543(E), dated the 2nd September, 2020, issued under sub-section (1) of Section 435D and Section 435E of the Merchant Shipping Act, 1958.

[Placed in Library. For (i) to (iii), See No. L.T. 2502/18/25]

- II. (i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
 - (a) Nineteenth Annual Report and Accounts of the Sethusamudram

Corporation Limited (SCL), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2387/18/25]

(ii) (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the Inland Waterways Authority of India Act, 1985: -

(a) Annual Report and Accounts of the Inland Waterways Authority of India (IWAI), Noida, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2501/18/25]

Notification of the Ministry of Corporate Affairs

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI HARSH MALHOTRA): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. CCI/Reg.-R.R./2024-25., dated the 27th February, 2025, publishing the Competition Commission of India (Manner of Recovery of Monetary Penalty) Regulations, 2025, under sub-section (3) of Section 64 of the Competition Act, 2002.

[Placed in Library. See No. L.T. 2444/18/25]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT, FORESTS AND CLIMATE CHANGE

MS. INDU BALA GOSWAMI (Himachal Pradesh): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee